

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

Original APPLICATION NO.....31.....OF 2007

Applicant(s) Chandan Kumar Respondent(s) U O & L
@ Chumail

Advocate for Applicant(s) Mr S. Saruparia Advocate for Respondent(s)

| Notes of the Registry | Orders of the Tribunal |
|-----------------------|------------------------|
|-----------------------|------------------------|

All details
Registered
on 23/1/2007
D
23/1

23/1/2007

Mr. S. Saruparia Dhr. Counsel to the
Applicant.

Register. Put up in Court to
admission on 6/2/2007

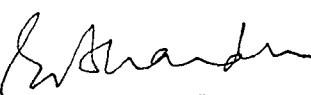

REGISTRAR
C.A.T. JODHPUR

OA No. 31/2007
Date of order: 06.02.2007

Mr. Trilok Joshi, proxy counsel for
Mr. S. Saruparia, counsel for applicant.

Learned proxy counsel for Mr. S. Saruparia, counsel
for the applicant submits that the counsel has no
instructions from the applicant to plead this case and it
appears that he does not want to pursue this case.

In view of the stand taken by proxy counsel, the OA
stands dismissed.


[R R BHANDARI]
Administrative Member


[KULDIP SINGH]
Vice Chairman

ORDERED BY THE COURT
IN THE MATTER OF

THE ESTATE OF
JAMES M. HARRIS

Copy of order sent to Applicant SLW no. 11

— Resp 1204 SLW No. 19/60/5.

At/- 20.7.02